

From,

**Rajeev Bharti, H.J.S.,
Registrar General,
High Court of Judicature at
Allahabad.**

To,

**All the District & Sessions Judges,
Principal Judges, Family Court,
Presiding Officers, Land Acquisition Rehabilitation and Resettlement Authority,
Presiding Officers, Commercial Court and
Presiding Officers, Motor Accident Claims Tribunal
District Judiciary of the State of U.P.**

No. 773/Admin.(Services)/2023, Dated Allahabad: November 21, 2023

Subject: Regarding handing over of charge in compliance of Hon'ble Court's Notification dated 18.11.2023.

Sir,

On the above noted subject, I am directed to say that all the officers transferred vide Hon'ble Court's Notifications dated 18.11.2023 shall hand over charge on or before 21.11.2023 (A.N.) positively, except Sri Amber Rawat, Additional District & Sessions Judge, Meerut. All the affected officers in the consequential arrangement made due to appointment/posting of Sri Amber Rawat as Presiding Officer, Land Acquisition Rehabilitation and Resettlement Authority, Jhansi, shall hand over charge of their present posts only after Sri Amber Rawat handovers charge of his present post.

I am, therefore, to request you to kindly circulate amongst the officers posted in your judgeship for taking necessary steps accordingly.

Yours sincerely,

sd/-

Registrar General